

THE SCHEDULE


[See Rule 18 (1)]

Return of Assets and Liabilities on first appointment

~~as on 31-3-1957~~
as on 31-3-2005

- 1. Name of the Government servant
Full (in block letters) ... BASANT L. VERMA
- 2. Service to which he belongs H.P. Judicial Services.
- 3. Total length of service up to date 4.3 Years
 - (i) in Non-gazetted rank 11 1/2 years
 - (ii) in Gazetted rank .. 1 1/2 Years.
- 4. Present Post held and place of posting Civil Judge (Tr. Div.) - C.M. Judicial
Magistrate, Mandla
- 5. Total annual income from all sources during the
Calendar year immediately preceding the 1st Janu-
ary, 2005: ...
- 6. Declaration: Total ^{Approx} Rs. 27,000/- per month
Rs. 324,000/- including
Wife's income

I hereby declare that the return enclosed namely Forms I to V are complete, true and correct as on 31-3-05 to the best of my knowledge and belief, in respect of information due to be furnished by me under the provisions of sub-rule (1) of Rule 18 of the Central Services (Conduct) Rules, 1964.


Civil Judge (Tr. Div.)
Mandla

FORM NO. 1
31-3-05

Statement of Immovable Property on First Appointment/As on the ~~31st December~~ ...
(e.g. Lands, Houses, Shops, other Buildings, etc.)

Serial No.	Description of property.	Precise location (Name of District, Taluk & Village in which the property is situated and also its distinctive number etc.)	Area of land (in case of land and buildings).	Nature of land (in case of landed property).	Extent of interest.	If not in own name, state in whose name held, and his/her relationship, if any, to the Government servant.	Date of acquisition.	How acquired (whether by purchase, mortgage, lease, inheritance, gift or otherwise) and name with details of person/persons from whom acquired, (address and connection of the Government servant, if any, with the person concerned. (Please see Note 1 below)	Value of the property. (Please see Note 2 below)	Particulars of sanction of prescribed authority, if any.	Total annual income from the property.	Remarks
1												
2												
3												
4												
5												
6												
7												
8												
9												
10												
11												
12												
13												

Civil Judge (I.V.)
Court, Madurai
1st Class
Madurai District (Madurai 2)

The applicant is having land comprised in Chakrs No 479/I/2 measuring 0-1-50 hectares (four Biswas). Building on this land is under construction. The value of this property is about 2,00,000 i.e. both land and building. This is situated in mahal Shiv Nagar, Kusumpeki (Shimla). This was purchased by the applicant in 2009 by permission of the employer. It was purchased from Sr. Tula Ram of the said mahal. In addition to this, the applicant is having his ancestral property in village Bakhrail, P. O. Dera V. Dhami. That is agricultural land of about 9-92 hectares. There is no income for the present from the aforesaid properties but ~~it~~ may be ~~in~~ in near future.

FORM NO. II

21-3-05

Statement of Liquid Assets on First Appointment/As on the ~~31st December 19...~~

- (1) Cash and Bank balance exceeding three months emoluments.
- (2) Deposits, loans advanced and investments (such as shares, securities, debentures, etc.)

Sl. No.	Description	Name and address of company, Bank etc.	Amount	If not in own name, name and address of persons in whose name held and his/her relationship with Govt. servant	Annual Income derived	Remarks
1						
2						
3						
4						
5						
6						
7						

1 PF in the name G. P. O. Shimla. About Rs 40,000/- Wife of wife.

2 ~~Saving Fund~~ PNB Shimla About Rs 50,000/- Self

3 EPF PF contribution About 1,20,000/- Wife

4 GPF AGHP About Rs 3,00,000/- Self

5 LIC policy of Rs 25,000/- Self

6 9m 9C DDE No. 63 + 501001032 = Rs 40,000/- of wife Signature

Note 1: — In Column 7, particulars regarding sanction obtained or report transactions may be given.

Note 2: — The term 'emoluments' means the pay and allowances received by the

Civil Judge (P. W.)
 CUM-...
 ...

FORM NO. III

31-3-05

Statement of Movable Property on First Appointment/As on the ~~31st December 19...~~

Sl. No. of items	Description	Price or value at the time of acquisition and/or the total payments made upto the date of return, as the case may be, in case of article purchased on hire purchase or instalment basis	If not in own name, name and address of the person in whose name and his/her relationship with the Government servant.	How acquired with approximate date of acquisition	Remarks
1	T.V.	About Rs. 1500/-	Goverment	Gift	Inheritance Gift
2	Washing Machine	About Rs. 900/-	Goverment	Gift	"
3	Music System	About Rs. 500/-	Goverment	Gift	"
4	Gold etc	About Rs. 2000/-	Goverment	Gift	"
5	Sofa etc	About Rs. 2000/-	Goverment	Gift	"

Signature: /

Note 1:— In this form information may be given regarding items like (a) jewellery owned by him (total value) ; (b) silver and other precious metals and precious stones owned by him not forming part of jewellery (total value) ; (c) (i) Motor Cars ; (ii) Motor Cycles ; (iii) Refrigerators/Air-Conditioners ; (iv) Radios/Radiograms/Television Sets and any other articles, the value of which individually exceeds Rs. 1,000/- ; (d) value of items of movable property individually worth less than Rs. 1,000/-, other than articles of daily use such as clothes, utensils, books, society, etc., added together as lump sum.

Note 2:— In Column 5, may be indicated whether the property was acquired by purchase, inheritance, gift or otherwise.

Note 3:— In Column 6, particulars regarding sanction obtained, or report made in respect of various transactions may be given.

5. Anestral in village

(a) Value of house = Rs. 2,00,000/-
 (b) T.V. sofa etc = Rs. 35,000/-

Civil Judge (Pr. Div.)

Cum-Judicial Magistrate

1st Class

Court No. 4, Varanasi

Date: / /

FORM NO. IV

Statement of Provident Fund and Life Insurance Policy on First Appointment/
As on the ~~31st December 19~~ 2013-14

Insurance Policies

Provident Fund

Sl. No.	Policy No. and date of policy	Name of insurance company	Sum insured and date of maturity	Amount of annual premium	Type of Provident Funds G.P.E./C.P.F. Account No.	Closing balance as last reported by Audit/Accounts officer along with date of such balance	Contributions made subsequently	Total	Remarks
1	2	3	4	5	6	7	8	9	10

1. 150220517 LIC 25,000/- 413/- per month (4) PPF 44,000 as on 1000 P.M. 31-3-04 Amount Rs 120,000

2. PPF of wife Post office 40,000/- PPF About 40,000/-

3. EPF of wife of (Ganai) 20,000/- About EPF About 120,000/-
No 409210/181 Shrinada

Date :

Signature

Dandy
Civil Judge (F Div) &
Cum-Judge, Magistrate
1st Class
Court No. 1, Mandi
Dist. Mandi

FORM NO V

Statement of Debts and Other Liabilities on First Appointment.
As on the ~~31st December 19~~ 31-3-05.

Sr. No.	Amount	Name and address of creditor	Date of incurring liability	Details of transaction	Remarks
1	2	3	4	5	6

N.A.

Date :

Signature :

Chief Registrar (Div 1)
Cum Judicial Registrar
1st Class
Court No. 4, Stand
District Court, ...

Note 1:—Individual items of loans not exceeding three months emoluments or Rs. 1,000/- whichever is less need not be included.

Note 2:—In Column 6, information regarding permission, if any, obtained from or report made to the competent authority may also be given.

Note 3:—The term 'emoluments' means pay and allowances received by the Government servant.

Note 4:—The statement should also include various loans and advances available to Government servants like advance for purchase of conveyance, house building advance, etc. (other than advances of pay and travelling allowance), advance from the G.P.F. and loans on Life Insurance Policies and Fixed Deposits.